

Apart from taking steps as indicated above to ensure adequate availability of bulk drugs and packaging materials required for the manufacture of formulations, wherever shortages of formulations come to the notice of the Govt, through reports received from the State Drug Controllers/Zonal Drug Controllers or otherwise the concerned manufacturers are advised to rush supplies to the areas of shortage.

Decision to enhance price of Crude Oil

187. SHRI AMAR ROY PRADHAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have decided to raise the crude oil price in the near future on the basis of Saudi Arabia's decision in the matter; and

(b) if so, the details thereof and to what extent the prices would be enhanced?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL):(a) The prices of indigenous crude oil produced by the Oil & Natural Gas Commission and the Oil India Ltd., are not linked to the prices of crude oil imported from Saudi Arabia or any other country. There is no proposal to raise the price of indigenous crude oil.

(b) Does not arise.

Shortage of power in Orissa

188. SHRI K. PRADHANI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that the State of Orissa is terribly short of power and since last October 10 power-intensive units have been shut down or are getting marginal power due to fall in generation at Balimela and Itakud Hydel Station;

(b) whether it is also a fact that Orissa's emergency power supply of one million units to the Bihar State Electricity Board to help dewatering of coal mines in the Bengal belt was made at the request of the Central Government; and

(c) if so, whether it is also a fact that the Orissa State Electricity Board agreed to supply emergency power under pressure even though power experts were reluctant about it?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Yes, Sir.

(b) No, Sir. Orissa has not been asked to spare any power for Bihar or West Bengal. Some additional power for coal fields of Bihar and West Bengal was arranged from Andhra Pradesh system and this assistance was transmitted to Bihar through Orissa system.

(c) Does not arise.

Central aid for Rajasthan Canal Project

189. SHRI JAI NARAIN ROAT: Will the Minister of IRRIGATION be pleased to state:

(a) whether the Central Government have given any aid for the development of the Rajasthan Canal Project; and

(b) if so, the details in this regard?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) and (b). From 1957-58 to 1968-69, the Central Government gave loan assistance amounting to Rs. 60.37 crores for the Rajasthan Canal Project. Thereafter, as Central assistance to the State Governments is in the form of block loans and grants for the respective State plans as a whole and is not related to any specific projects, the amount of such assistance meant for Rajasthan Canal Project is not identifiable. However, during the 4th Five Year Plan

period, the Central Government gave non-Plan assistance for Rajasthan Canal Project amounting to Rs. 10.49 crores. The Central Government also released advance plan assistance of Rs. 4 crores during 1975-76 and Rs. 2 crores during 1977-78 for the Rajasthan Canal Project.

Clearance of Garo Hills Thermal Project

190. SHRI P. A. SANGMA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Garo Hills Thermal Project is still pending clearance from the Planning Commission and the Ministry of Energy; and

(b) if so, the reason therefor?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b). A number of hydro-electric generation projects have been sanctioned and are under execution in the State of Meghalaya taking into account the demand upto the period 1986-87. The need for power from Garo Hills Thermal Power Project would arise after this period. The project is being processed by the Central Electricity Authority to suit the above mentioned time frame and funds have been provided for taking

up advance action during the year 1980-81.

Assets of 20 big Monopoly Houses

191. SHRI CHITTA MAHATA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the assets and income of the big monopoly houses have increased since January, 1980;

(b) if so, the details thereof; and

(c) the present assets and income of the top 20 monopoly houses in the country?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Information on the assets and income of companies belonging to large industrial houses since January, 1980 is not available.

(c) A statement is annexed giving the latest available information pertaining to the assets and turnover income for the year 1978 the latest year for which data are available of the top 20 industrial houses on the basis of registration u/s 26 of the MRTP Act, 1969 as on 31-12-1978.

Statement

Statement showing the Assets and Turnover income in 1978, of the 'top 20 industrial houses (as per registrations under section 26 of the MRTP Act as on 31-12-78) ranked by size of their assets in 1978.

Sl. No.	Name of Industrial House	No of bodies corporate	Value in Rs. Crores	
			Assets	Turn-over
1	Birla	69	1171.15	1374.56
2	Tata	34	1102.11	1967.60
3	Malati	14	317.86	475.41
4	J.K. Singhania	28	299.57	318.52